Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes and Customs)

Notification No. 29 / 2019-Customs (N.T.)

New Delhi, the 2 April, 2019

G.S.R. ______ (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), G.S.R.No.193(E), dated the 2nd April, 1997, namely:

In the said notification, in the Table, against serial number 8, relating to the State of Madhya Pradesh, in column (3) the item (vi), and the corresponding entry thereto in column (4) shall be omitted.

[F.No.450/91/2008-Cus.IV]

(Rajiv Ranjan)
Director (PAC-Customs)

Note: The principal notification was published in the Gazette of India, vide notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997, G.S.R. No.193(E), dated the 2nd April, 1997 and was last amended by notification No.61/2018-Customs(N.T.), dated the 11th July, 2018, G.S.R.No.622(E), dated the 11th July, 2018.